

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

**ITEM No.02
C.P. (IB)No.61/BB/2024**

IN THE MATTER OF:

Canara Bank	...	Petitioner
Vs.		
M/s. Prateek Apparels Pvt. Ltd.	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 08.07.2024

CORAM:

**SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner	:	Shri Dhananjay Joshi, Sr. Counsel with Shri Purnachandra M. Puranik
For the Respondent	:	Shri Brilliant Marak

ORDER

1. Heard the Ld. Counsels appearing for both the parties.
2. In compliance to Order dated 11.06.2024, Ld. Counsel for the Respondent has filed reply vide Diary No.3414 dated 13.06.2024, and the same is taken on record.
3. Ld. Sr. Counsel for the Petitioner reports no rejoinder is required to be filed.
4. List the case on **06.08.2024**.

-Sd-

**MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)**

-Sd-

**K. BISWAL
MEMBER (JUDICIAL)**

Shruthi